

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.05.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
TCP(IB)/35/10/AMR/2019	Restoration Application(IBC)/5/2024 in IA(IBC)/141/2023	U/Rule 48(2) of NCLT,2016 and U/s 60(5) of IBC, 2016 r/w Rule 11 of NCLT Rules, 2016	J. Manivannan, Chairman- Monitoring Committee for Supraja Textiles Private Limited Vs. Andhra Pradesh Central Power Distribution Corporation Limited & The Superintending Engineer, Operation CRDA Circle, APCPDCL

ORDER

Restoration Application (IBC)/5/2024 in IA(IBC)/141/2023:

Present: Mr. J. Manivannan Ld. Counsel for the Applicant.

This Application has been filed by the Monitoring Committee Chairman seeking to restore IA (IBC)/141/2023, which was dismissed for non-prosecution of the application on 18.04.2024. Keeping in view of the record and sufficient grounds made in the application, this Restoration Application is allowed and order dated 18.04.2024 is set aside and the Applicant shall issue notice to the Respondent. Accordingly, Restoration Application (IBC)/5/2024 IA(IBC)/141/2023 is allowed and disposed of.

List IA(IBC)/141/2023, for hearing on 02.07.2024.

Sd/

**SANJAY PURI
MEMBER (TECHNICAL)**

Sd/

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**